## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:2739
ANSWERED ON:15.03.2010
PROTECTION OF WORKERS RIGHTS
Basavaraj Shri Gangasandra Siddappa;Ponnam Shri Prabhakar;Rathod Shri Ramesh;Shetkar Shri Suresh Kumar

## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Union Government has organized State Labour Ministers' Conference to discuss the protection of workers` rights in the country;
- (b) if so, the details and outcome thereof alongwith the steps taken by the Government to provide fundamental rights of workers/labourers;
- (c) whether the Government has appointed any panel/committees to probe recently alleged violation of rights of labourers in some States of the country;
- (d) if so, the details and composition thereof, State-wise;
- (e) whether the said panel/committees have submitted its reports; and
- (f) if so, the recommendations thereof along with the steps taken by the Government in this regard?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): Yes, Madam. A Conference of State Labour Ministers was organized on 22.01.2010 at New Delhi where issues relating to Skill Development & Employment, Unorganized Workers Social Security, Construction Workers, Child Labour and Contract Labour Act etc. were discussed with a view to ensuring necessary action for effective implementation of the concerned schemes and Labour laws in the States.

The Government is implementing various Labour laws in order to protect the rights of workers throughout the country. These laws are enforced by the Central and State Governments in their respective spheres.

- (c): No, Madam.
- (d) to (f): Do not arise.